

**BEFORE THE APPELLATE AUTHORITY  
(Under the Right to Information Act, 2005)  
SECURITIES AND EXCHANGE BOARD OF INDIA**

**Appeal No. 6783 of 2026**

RTI Baba

:

Appellant

Vs

CPIO, SEBI, Mumbai

:

Respondent

**ORDER**

1. The appellant had filed an application dated January 27, 2026 (received by SEBI through RTI MIS portal) under the Right to Information Act, 2005 (“**RTI Act**”). The respondent, by a letter dated February 16, 2026 responded to the application filed by the appellant. The appellant filed an appeal (Reg. No. SEBIH/A/E/26/00095) dated February 28, 2026. I have carefully considered the application, the response and the appeal and find that the matter can be decided based on the material available on record.
2. **Queries in the application** - The appellant, in his application dated January 27, 2026, sought the following information:

*“ Individual and organizational for conducting investor awareness programs. Further Market Infrastructure Institutions such as Stock Exchanges Depositories and Commodity Exchanges conduct investor awareness programs and report the same periodically to SEBI as part of regulatory reporting requirements. In this context kindly provide the following information available with SEBI*

*1 Details of Investor Awareness Programs conducted during the first three quarters Q1 Q2 and Q3 of FY 2025-26 by the following Market Infrastructure Institutions*

*BSE*

*NSE*

*MSE*

NSDL

CDSL

MCX

NCDEX

*2 The information may be provided SMART wise covering both*

*a SEBI empanelled Individual SMARTs*

*b SEBI empanelled Organizational SMARTs*

*3 The information may be furnished in the following tabular format*

*Sl No*

*Name of empanelled SMART Individual or Organization*

*BSE number of programs conducted during Q1 to Q3 FY 2025-26*

*NSE number of programs conducted during Q1 to Q3 FY 2025-26*

*MSE number of programs conducted during Q1 to Q3 FY 2025-26*

*NSDL number of programs conducted during Q1 to Q3 FY 2025-26*

*CDSL number of programs conducted during Q1 to Q3 FY 2025-26*

*MCX number of programs conducted during Q1 to Q3 FY 2025-26*

*NCDEX number of programs conducted during Q1 to Q3 FY 2025-26*

*4 If the above information is maintained quarter wise the same may be provided quarter wise or as separate annexure*

*s 5 If the information is available in electronic form the same may be provided in PDF or Excel format Clarification*

*This information is sought from SEBI only. I am not seeking information directly from any Market Infrastructure Institution. Since MIIs and empanelled SMARTs submit periodic reports to SEBI the information requested is expected to be available with SEBI.”*

3. **Reply of the Respondent** – The respondent, in response to query nos. 1, 2, 3, 4 and 5 in the application, informed that information sought is not maintained by SEBI in the manner/format as specified in the application. Notwithstanding the aforesaid, with respect to query no. 1, the respondent provided the number of SMARTs programs conducted by MIIs from April 2025 to December 2025.
4. **Ground of appeal** – The appellant has filed the appeal on the ground that he was provided incomplete, misleading or false information.
5. I have perused the application and the response provided thereto. I note that the respondent has categorically stated that the requested information is not maintained by SEBI in the manner/format specified. I note that the respondent can only provide information that is available in records. In this context, I note that the Hon'ble High Court of Delhi in its judgment dated 04.12.2014 in case of *the Registrar, Supreme Court of India vs. Commodore Lokesh K. Batra and Ors.* [W.P.(C) No. 6634/2011] held that: “11. Insofar as the question of disclosing information that is not available with the public authority is concerned, the law is now well settled that the Act does not enjoin a public authority to create, collect or collate information that is not available with it. There is no obligation on a public authority to process any information in order to create further information as is sought by an applicant.....” Accordingly, I do not find any deficiency in the response of the respondent.
6. Notwithstanding the above, the respondent has provided the number of SMARTs programs conducted by MIIs from April 2025 to December 2025. The appellant may be guided by the same.
7. In view of the above observations, I find that there is no need to interfere with the decision of the respondent. The appeal is accordingly dismissed.

**Place: Mumbai**  
**Date: March 24, 2026**

**RUCHI CHOJER**  
**APPELLATE AUTHORITY UNDER THE RTI ACT**  
**SECURITIES AND EXCHANGE BOARD OF INDIA**